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Central Administrative Tribunal
Principal Bench, New Delhi.

CP-372/2004 in
OA-2249/2003

New Delhi this the 16th day of November, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

Smt. Shakuntala Devi,
W/o late Sh. Satish Chander,
R/o J-III/99, JJ Colony,
Wazir Pur, New Delhi.

Petitioner

(through Sh. M.K. Bhardwaj, Advocate)

Versus

Union of India through

1. Vinita Rai,
Secretary,
Ministry of Finance,
Govt. of India,
North Block,
New Delhi.

2. Amit Chatterjee,
Dte. Of Income Tax (Income Tax & Audit),
5th Floor, Mayur Bhawan,
Delhi.

Respondents

(through Sh. R.R. Bharti, Advocate)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

In the light of an order passed on 27.10.2004 reinstating the applicant in service, respondents are accorded a month's time to fully comply with the order by payment of consequential benefits to the applicant. CP stands disposed of. Notices are discharged.

S. Raju
(Shanker Raju)
Member(J)

V.K. Majotra
16.11.04
(V.K. Majotra)
Vice-Chairman(A)

/vv/